S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.2454/2022

(Arising out of impugned final judgment and order dated 10-01-2022 in WPCR No. 686/2020 passed by the High Court of Chhatisgarh at Bilaspur)

ROYDEN HAROLD BUTHELLO & ANR.   Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.   Respondent(s)

([HEARD BY: HON. A.S. BOPANNA AND HON. AHSANUDDIN AMANULLAH, JJ.]
(IA No. 37780/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 107074/2022 - EXEMPTION FROM FILING O.T., IA No. 103694/2022 - EXEMPTION FROM FILING O.T., IA No. 102050/2022 - EXEMPTION FROM FILING O.T., IA No. 37781/2022 - EXEMPTION FROM FILING O.T., IA No. 97749/2022 - INTERVENTION APPLICATION, IA No. 102048/2022 - PERMISSION TO FILE   ADDITIONAL,DOCUMENTS /FACTS/ANNEXURES, IA No. 59133/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 37782/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH
SLP(Crl) No. 7306/2022 (II-C)
(IA No. 94033/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 94035/2022 - EXEMPTION FROM FILING O.T.)

Date : 28-02-2023 These matters were called on for pronouncement of judgment today.

For Petitioner(s)   Mr. Gopal Sankaranarayanan, Sr. Adv.
                    Mr. Neel Kamal Mishra, Adv.
                    Ms. Tanya Srivastava, Adv.
                    Mr. Jatin Zaveri, AOR

For Respondent(s)   Mr. Sumeer Sodhi, AOR
                    Mr. Devashish Tiwari, Adv.

                    Mr. Shibashish Misra, AOR

                    Mr. Vikramjeet Banerjee, A.S.G.
                    Mrs. Sairica S Raju, Adv.
                    Mr. Rahul Mishra, Adv.
                    Mr. Akshay Nain, Adv.
                    Mr. Samar Singh Kachwaha, Adv.
                    Mr. Arvind Kumar Sharma, AOR

Hon'ble Mr. Justice A.S.Bopanna has pronounced the reportable Judgment of a Bench comprising His Lordship and Hon'ble Mr. Justice Ahsanuddin Amanullah.

Leave granted.

The appeals are dismissed in terms of a signed reportable judgment.

Pending application(s) alongwith application for intervention shall stand disposed of.

(RAJNI MUKHI)   (DIPTI KHURANA)
COURT MASTER (SH)   ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)